

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-102(PB)/2017

**IN THE MATTER OF:**

**DBS Bank Ltd.**

.... **APPLICANT / PETITIONER**

**Vs.**

**Edu Smart Service Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN**

**HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT**


**:-** Mr. K. Dutta, Advocate  
Ms. Padmini Kaur, Mr. Nayam Aggarwal and Ms.  
Vishakha Gupta, Advocates

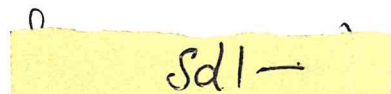
**For the RESPONDENT**

**:-** Mr. U. K. Choudhary, Advocate with  
Mr. Sumesh Dhawan and Ms. Vatsala Kak,  
Advocates for Resolution PRofeesioanl

**ORDER**

At the request made by the learned counsel for the parties. Let the matter be placed before the Hon'ble Principal Bench on 12<sup>th</sup> February 2018.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

**Deepak Kumar**  
**05.02.2018**